



2026:AHC:20643

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 2866 of 2026

Prabhakar Tripathi And Another

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Anil Kumar
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioners, learned Standing Counsel and perused the record.
2. The basic relief sought by the petitioners in the present petition is to direct the respondent No.2/Additional District Magistrate (Land Revenue) Gorakhpur to decide Case No.5360 of 2025 (Computerized Case No.D202505310005360) expeditiously.
3. The matter is pending before the Court below since long and considerable time has already been lapsed but till date no final decision has been taken in the matter.
4. In the facts and circumstances of the case, the present petition is disposed of directing the respondent No.2/Additional District Magistrate (Land Revenue) Gorakhpur to decide the aforesaid case ***strictly in accordance with law*** and without granting unnecessary adjournment unless there is no legal impediment.

(Prakash Padia,J.)

January 29, 2026

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